Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 038.

Dated: 25 JAN 1995

## APPLICATION NO:1689/94 and 1967 of 1994.

APPLICANTS: - Sri.N. Prabhakar and another V./S.

RESPONDENTS:- The General Manager(Per.Br.), Wheel & Axle Plant, Yelahanka, Bangalore-64 and two others.,

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Sri.S.Ranganatha Jois, Advocate, No. 36, 'Vagdevi', Shankara Park, Shankarapuram, Bangalore-560004.

- Sri.A.N. Venugopala Gowda, Advocate, 2. No.8/2, Upstairs, R.V. Road, Bangalore-4.
- The Chief Personnel Officer 3. Wheel & Axle Plant, Yelahanka, Bangalore-560 064.

Subject:- Ferwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalere.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on 17-01-1995.

## CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DRIGINAL APPLICATION NO.1689/94 & 1967/94

TUESDAY THIS THE SEVENTEENTH DAY OF JANUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR

VICE CHAIRMAN

MR. T.V. RAMANAN

MEMBER (A)

Shri N. Prabhakar,
 Ex-Probationer,
 Wheel & Axle Plant(Electrical),
 now r/o No.128, Abbaiah Reddy
 Layout, Banaswadi Layout,
 Bangalore - 560043

Applicant

2. Shri N. Mallikarjuna
Ex-Wheel Unit Operator,
Wheel & Axle Plant
R/o No.110/K, Type I Quarters,
West Colony, Yalahanka,
Bangalore - 64

Applicant

( By Advocate Shri S. Ranganatha Jois)

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- 1. The General Manager (Personnel Br)
  Wheel & Axle Plant, Yelahanka,
  Bangalore 560064
- The Chief Mechanical Enrineer, Wheel & Axle Plant, Yelahanka, Bangalore - 560064
- 3. The Assistant Personnel Officer-I,
  Wheel & Axle Plant,
  O/O General Manager (Personnel Br),
  Yelahanka,
  Bangalore 560064 Respondents

( By Learned Standing Counsel for) Railways, Shri A.N. Venugopal

## ORDER

## MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

Heard the learned Standing Counsel for Railways Shri A.N. Venugopal. The applicants having been placed under suspension were anxiously awaiting for liberation from langish hibernation



says they had been kept under suspension pending holding of an enquify and that a departmental enquiry has been held and concluded. Counsel also says that the enquiry awaits the order of the disciplinary authority which is also expected very shortly but counsel says that in the meanwhile the Department will take a decision in the matter of continuance or revocation of the order of suspension. In the circumstances, we direct the Department to take a decision regarding continuance or otherwise of the suspension order. Time till 31st of January, 1995, is granted during which time the Department will have to make up its mind.

2. The other issue herein is about the regularisation of the period of absence i.e. from the date of termination to date of reinstatement. Shri Venugopal says it has been done and the order is at Annexure A-4 that treats the intervening period as 'Leave Due'. We leave this question open for consideration afresh if any further occasion arises. With these observations, this application stands disposed of with no order as to costs.

BANGALORE

TRUE COPY

MEMBER (A)

VICE CHAIRMAN

Section Officer
Central Administrative Tribunal

Bangalore Bench

Bangalore

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